

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.211/91

Dt. of decision: 21-12-1993

Between:

1. Md. Shukhur
2. Md. A. Baig
3. A. Samba Murthy
4. P. Nagabhushana Rao
5. Sk. Madeena
6. Sk. Ramana
7. B. Raju Reddy
8. G.S. Bharadwaz .. Applicants

And

1. The Commanding Officer-in-Charge
Eastern Naval Command, Naval Base,
Visakhapatnam-14
2. Officer-in-Charge, Command Non-public
Transport Fund, C.T. Pool,
INS Circars, Naval Base, Visakhapatnam-14
.. Respondents

Appearance

Counsel for the applicants : Sri P.B. Vijaya Kumar

Counsel for the respondents: Sri N.V. Ramana

Coram

The Hon'ble Sri A.B. Gorthi, Member (Admn.)

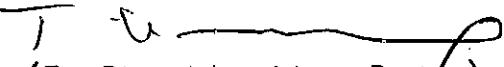
The Hon'ble Sri T. Chandrasekhar Reddy, Member (Judl.)

Judgement

[As per the Hon'ble Sri A.B. Gorthi, Member (Admn.)]

The facts and issues in this O.A. are similar to those in OA No.719/91 which we have dismissed today. For the reasons stated therein, this OA is also dismissed.

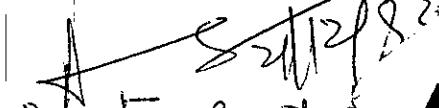
The applicants are at liberty to approach the proper forum on the same cause of action.


(T. Chandrasekhar Reddy)
Member (J)


(A.B. Gorthi)
Member (A)

(By circulation)

kmv


Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 21-12-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 211 in 91

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

